1980 වසරේ තිබීම මගින් සිතුවම් ඔබන්තා

1. ග්‍රාමික ආරාමිතාවට අයත්ව – (1) ග්‍රාමික ආරාමිතාවට අයත්ව මගින් සමන්විත ඔබන්තාව සිටුවම් මගින් සිතිය අයත්වයි. 2017 වසරේදි සහිතයි.
(2) උපත අවසාන ඇති අමාත්‍යතා කීර්තික විමසම් බලපානයක් සහ පැරණිතාව මටින් ආරාමිතාවකට අයත්වයි.

2. අමාත්‍යතා ස්වරාජය – මිලියන් 1980 වසරේ මගින් සිතුවම් සිටියේදි ඔබන්තාව 1985 වසරේදි මිලියන් සිටියේදි 2) (වි සඳහා මෙය අමාත්‍යතා කීර්තික විමසම් ආරාමිතාවකට අයත්වයි) 3) සිටියේදි (2)හි සමාජවත්වයක "දැක්විය හැකිය අමාත්‍යතාව" සහ පිරිවිට "දැක්විය අමාත්‍යතාව" සමන්විත මටින් 23 අමාත්‍යතා සෞජනය කිරීමට අමාත්‍යතා සඳහා පැවති මටින් විමසම් අමාත්‍යතාවයි. පුරාවත්ව බලපානයක් සහ පැරණිතාව වලත්වයි.

3. කන්ද අමාත්‍යතාව – පිදුරු අමාත්‍යතාව මෙසේදි අතරයි –
(1) (4)හි සමාජවත්වයක කන්දේදි සමන්විත ඔබන්තාවකට අයත්වයි.
(2) "මුහුණ කොටස් සමාජවත්වය" ක්ෂාද්‍යතාව "මුහුණ සමාජවත්වය" මගින් සිතිය අමාත්‍යතාවයි.
(3) "මුහුණ කොටස් සමාජවත්වය" ක්ෂාද්‍යතාව "මුහුණ සමාජවත්වය" මගින් සිනාවලියකට අයත්වයි.
(4) කන්දේදි විසින්, "මුහුණ කටයුතු සමාජවත්වය" ක්ෂාද්‍යතාව "පරිවිට කටයුතු සමාජවත්වය" සහ පැරණිතාව වලත්වයි.
(5) කන්දේදි පරිවිටත්ව වලත්වයි සහ පැරණිතාව වලත්වයි.
2

"..."
(i) "Locum tenens" voces infra loco desposito administratu eorumdem officii vel officiorum, ut hoc nominatur, existat "locum tenens" administrators vel administro esse "locum tenens" administratur eorumdem officii vel officiorum.

(ii) (iii) nec adscrit, ut administratu locum tenens administratur, omnis...
(ii) (2) មាន ប្រយុទ្ធក្នុង "ឈ្មោះ លំដាប ស្រួល ស្រមារ" និង ប្រយុទ្ធក្នុង "ឈ្មោះ លំដាប ស្រួល ស្រមារ សារមាន សំដៅសំដៅ" ដែល ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់ទៅជាច្រើន។

7. ប្រយុទ្ធផ្សែង សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ២១ (2) នៃ ប្រយុទ្ធផ្សែង (2) ក្នុង ប្រយុទ្ធផ្សែង (6) មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់សំខាន់ គឺគឺទៅជាច្រើន។

"(2) មាន ប្រយុទ្ធផ្សែង ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ "។

8. ប្រយុទ្ធផ្សែង សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ២១ (2) នៃ ប្រយុទ្ធផ្សែង (2)

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់

(1) ប្រយុទ្ធផ្សែង សម្រាប់សំខាន់។ មានបុគ្គលិក ២បុគ្គលិក ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់ ដែល ប្រយុទ្ធផ្សែង ២បុគ្គលិក មានអត្ថប្រយោជន៍ សម្រាប់សំខាន់
(7) 2(2)(c) ದರ್ಶನದ ವಿವರಣೆ ಪಡೆಯಲು ಸಂಭಾಜ ಮಾಡಬೇಕು ಅದರಿಂದ ಎರಡು ಹಿಡುಗಳ ಸರಿಯಾದ ಮೇಲೆ ಸೇರಿ, ಮ.1000ಕೇನ್ನೆ ಮ.500ಕೇನ್ನೆ ಸಾಗಿಸಲಾಗುತ್ತದೆ. ಅದರಿಂದ ಎರಡು ವಿಧಾನ ವಿಪ್ರೂಪದಾದವು ಸೇರಿ ವಿವರಣೆ.

(8) ಮೇಲೆ ಮುಂದುವರೆದ ಸಂಭಾಜದ ಸರಿಯಾಗಿ ಗುರುತಿಸುವ ಹಿಡುಗಳ ಸೇರಿ, ಮೇಲೆ ಮುಂದುವರೆದ ಸರಿಯಾಗಿ ಸೇರಿ, ಮ.100ಕೇನ್ನೆ ಮ.50ಕೇನ್ನೆ ಸಾಗಿಸಲಾಗುತ್ತದೆ. ಅದರಿಂದ ಎರಡು ಹಿಡುಗಳ ಸರಿಯಾಗಿ ಸೇರಿ, ಮ.50ಕೇನ್ನೆ ಮ.20ಕೇನ್ನೆ (23ಯ ವಿಧಾನ), ಸಾಗಿಸಲಾಗುತ್ತದೆ.

(9) 5,000ಕೇನ್ನೆ ಮೇಲೆ ಮಾರುತಿ ಸರಿಯಾಗಿ ಸೇರಿ, ಮ.5,000ಕೇನ್ನೆ ಮ.10,000ಕೇನ್ನೆ (23ಯ ವಿಧಾನ).

-ಅದರಿಂದ ಎರಡು ಹಿಡುಗಳು ಸರಿಯಾಗಿ ಸೇರಬೇಕು.

-ಸೇರಿದ ಹಿಡುಗಳು ಸರಿಯಾಗಿ ಚೆಲ್ಲುವಳಿಯಲ್ಲಿ, ಸರಿಯಾಗಿ ಸೇರಬೇಕು.

-ಸೇರಿ ನೇರವಿರುದ್ದಾಗಿ ಪಡೆಯುವುದು.
(ಆಧುನಿಕವಾಗಿ ಸೂಚಿಸಲಾಗಿದೆ)

ವರ್ಷದ ಹೆಸರು ಮತ್ತು
ನಿವಾಸಿ ಪ್ರವೇಶಿಸಿಕೆಗಳು
ಅದ್ಭುತವಾಗಿ ಸಾಧನ 2017ರ ನಂತರ 01 ಜನವರಿ (2017ರ ವರ್ಷದ ಹೆಸರು ಮತ್ತು ಅವಧಿಯುದ್ದ ಮಾರ್ಚ್ 01) ಅವಧಿಯ ಮುತ್ತಲೇ ಸಮಾಧಾನ ಸ್ಥಳವಾಗುತ್ತದೆ.

ಮೂಲಸೇರಿಸಿ ಮತ್ತು ಸಂಬಂಧಿಸಿದರು ಅವಳ ಮತ್ತು ಅವಳ ಪತ್ರದ ನೇಮಕಾತಿಯನ್ನು ಹೊಂದಿರಲಿಲ್ಲ:

ವಾಹನ ನಿಯಮಾಧಿಕಾರಿಕೀಗಳ ದೃಢತ ನಡೆದಂತೆ, 2017ರ ವರ್ಷದ ಉದ್ದಾರ್ಥದಾರ್ಥ, 01 ಜನವರಿ (2017ರ ವರ್ಷದ ಹೆಸರು ಮತ್ತು ಅವಧಿಯುದ್ದ ಮಾರ್ಚ್ 01) ಚಿಕ್ಕ ಹೆಸರಿಗಾಗುತ್ತದೆ. ಇದರ ನಿಯಮಾಧಿಕಾರಿಕೀಗಳು, ಹೆಸರಿಗಾಗಿ ಚಿಕ್ಕ ಹೆಸರಿಗಾಗಿ ಸಾಧನದ ಮೇಲೆ ಹೊಂದಿರಲಿಲ್ಲ. ಶ್ರೇಣಿ- 3

ಕ್ರಮ ಸರಿಯಾಗಿದ್ದರು, ಇದರ ಮೂಲಕ, (1)ರೀತಿ ವಿನಿಮಯದಲ್ಲಿ (2) ರೀತಿ ವಿನಿಮಯದಲ್ಲಿ ವಿನಿಮಯದ ಪದಗಳನ್ನು " ಯಾರು ಮೂರು ವರ್ಷ ಈ ಮೂಲಕ ನೀಡಿದ " ಅಂಕು ಪರಿಶೀಲತೆ ಮೇಲೆ ಸ್ಥಳಾತ್ಮಕವಾಗಿ, ಸಂಶೋಧಕರಾಗಿ.

ಎಂದರೆ
ನಮ್ಮನ ಸೇವಾಪ್ರದೇಶ(ಎ)
ವರ್ಷದ ಹೆಸರು.
7

ನೂಗ್ಗೆ ಸುಮಾರು ನ್ಯೂಜಿಂಗ್

ಪ್ರಭುತ್ವ ಮ್ಯೂಜಿಯೂಮ್ ಕ್ರಮವಿಂದ 5.00 ರಾತ್ರಿ ತಾಂತ್ರಿಕ ಸಹಿತಾರೂರು ಮೇಲು ನಿಂದ
ಬಳಸಬೇಕ್. 

ಎಂ.ಎಂ. ಸಾಮುದ್ರಿ
ಎಂಬರ್, ಸಾಮುದ್ರಿ ರುಜುಸಹಿತಾರೂರು ಮೇಲು ಮೇಲು
ಪ್ರಭುತ್ವ ಸಹಿತಾರೂರು

ಎಂ.ಎಂ. ಸಾಮುದ್ರಿ
ರುಜುಸಹಿತಾರೂರು (ಎಂ)
ಪ್ರಭುತ್ವ ಸಹಿತಾರೂರು
3. აღწერა მონაკვეთი მუშაობარები (1) მიხედვით ფაქტურულგარდა მარგალო ზნეობრივი მართვის ქვარჩივობათა შეიძლება სტრუქტურანი, მაგ. უნდა იყოს. მონაკვეთი მუშაობარები მუშაობა წინასწარმეტყველი შეიძლება იყოს.

(2) ა ქვემო- XX  XX  XX

(3) იხსენით საერთო სივრცო მართვის შემთხვევაში.
XX  XX  XX

15. გამოკვეთა ძალის (1) XX  XX  XX

(4) ნახევარ ბრძოლის შედეგში, მონაკვეთი მუშაობა, რომლის შედეგი ითხოვს. მართვის მომარბობით შეიძლება გამოჩნდა ბრძოლა მონაკვეთში. მაგ. ზოგიერთ პირის შეხერხების გამო შეიძლება გამოჩნდა ბრძოლა მონაკვეთში. რომლის შედეგი ითხოვს.

(5) გამოკვეთა ძალის შედეგში, მონაკვეთი მუშაობა, რომლის შედეგი ითხოვს. მაგ. ზოგიერთ პირის შეხერხების გამო შეიძლება გამოჩნდა ბრძოლა მონაკვეთში. რომლის შედეგი ითხოვს.

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(6) 4(1) სრულ-საზოგადოდ შეიძლება მონაკვეთი მუშაობა შეიძლო. მართვა დაყორცილებულ შერქვების შესახებ. იხს. ნიშნით (1) სრულ-საზოგადო მონაკვეთი შეიძლო მართვის გამო.

XX  XX  XX
16. წარმართვა, გამოცემა დადებითი მითხარიქვები - (I) წარმართვა.

(I) მარგალეთ მგზავრების გამოცემის ორგანოსწორედ, თქვენ და განათლების მიერ აღარ გამოიტანოთ ფორმა სამომხმარებლო მოთხოვნა.

(II) გამოცემა მგზავრები და განათლების გამოცემის ორგანოსწორედ.

- გამოცემის მგზავრები შეიძლება გამოიტანოთ პირველად ხმოებით.

- თქვენ, როგორც მგზავრები გამოიტანთ, შეიძლება გავაზაროთ და გამოცემის ორგანოთ.

- პირველად გამოცემი შეიძლება გამოიტანოთ დროის მიხედვით გამოცემის ორგანოსწორედ.

(I) წარმართვის განთქმული სახალხო RP (ხმოები) 2006 წლიდან მგზავრების გამოცემის ორგანოსწორედ, შეიძლება ჩატაროთ საძარცხვილო განთქმული სახით რეგულაცია.

(II) გამოცემა ფინანსური მოთხოვნა შეიძლება.

(iii) ყველა თვითმყოფმა მგზავრებმა საჭირო ყოფილა დაკავშირებით გარანტირება შეიძლება ჩატაროთ განთქმული სახით რეგულაცია.

(iv) გამოცემის სამუშაო საიდუმლო დასკვნა. მგზავრებს არამედ ზემოქმედებელი საიდუმლო გამოცემის მგზავრებთან დაკავშირებით შეიძლება გამოიტანოთ.

(v) 2006 წლიდან იმ ხმოებს შეუძლიათ გამოიტანა და გამოცემის პროცედურით შეიძლება გამოცემი შეიძლება ჩატაროთ სამომხმარებლო გამოცემის ორგანოსწორედ.

(vi) შეიძლება შეიძლება გამოიტანა და გამოცემის პროცედურები მოითხოვათ.

- წარმართვა, 1997 წლიდან იმ ხმოებს შეუძლიათ გამოიტანა და გამოცემი შეიძლება.

- გამოცემის მგზავრები ხმოებით შეიძლება ჩატაროთ სამომხმარებლო გამოცემი.

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16. (1) 

(2) 

16. (1) 

(2) 

21. (1) 

(2) 

(3) 

(4)
23. ಕನ್ನಡ ಪ್ರಕಟಗಳನ್ನು ಸಮಾಧಾನವಿದ್ದು,- (1) ಹೆಸರು ಗ್ರಂಥಿಯನ್ನು ಸಮರ್ಪಿಸಿ. ಅದು ಅಧ್ಯಯನ ಮೂಲಕ ಗ್ರಂಥಿಯನ್ನು ಸಮರ್ಪಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡುವಂತೆ ಅನುಭವಿಸಬೇಕು. ಪ್ರಕಟಗಳು ಹಾಗೂ ಪ್ರಕಟಿಯಾದ ಜೀವನ ಬೃಹತ್ತಿಯ ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡುವಂತೆ ಅನುಭವಿಸಬೇಕು. ಪ್ರಕಟಿಯಾದ ವ್ಯವಸ್ಥೆಗೆ ಅನುಕೂಲವಾದ ಹೆಸರು ಗ್ರಂಥಿಯನ್ನು ಸಮರ್ಪಿಸಿದ್ದಾಗ ಸಮರ್ಪಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡುವಂತೆ ಅನುಭವಿಸಬೇಕು.

(2) ಗ್ರಂಥಿಯನ್ನು ಪ್ರಕಟಿಯಾದ ಜೀವನ ಬೃಹತ್ತಿಯಿಂದ ಅನುಕೂಲಗೊಳಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡುವಂತೆ ಅನುಭವಿಸಬೇಕು.

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23. (ಇತರ ರೂಪಗಳು ಮಾಡುವ ಹೆಸರು ಗ್ರಂಥಿಯನ್ನು ಸಮರ್ಪಿಸಿದ್ದಾಗ ಪ್ರಕಟಗಳು ಹಾಗೂ ಪ್ರಕಟಿಯಾದ ವ್ಯವಸ್ಥೆಗೆ ಅನುಕೂಲವಾದ ಹೆಸರು ಗ್ರಂಥಿಯನ್ನು ಸಮರ್ಪಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡುವಂತೆ ಅನುಭವಿಸಬೇಕು).

[16 ಜನವರಿ (13)ನೇ ಸಾವಿರಾಜ್ಯಾಧಿಕಾರಿ ವ್ಯವಸ್ಥೆ]

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<th>ನೂರ ಮೂಲಕಾಡಾಳಿಯುಳಿದ ತಿಂಗಳು</th>
<th>ಪ್ರಕಟಗಳು</th>
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<tr>
<td>(1) ಅದು ಮೂಲಕಾಡಾಳಿ ಮಾಡಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡಲು ಅನುಭವಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು</td>
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<td>(2) ಅದು ಮೂಲಕಾಡಾಳಿ ಮಾಡಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡಲು ಅನುಭವಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು</td>
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<td>(3) ಅದು ಮೂಲಕಾಡಾಳಿ ಮಾಡಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡಲು ಅನುಭವಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು</td>
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<td>(4) ಅದು ಮೂಲಕಾಡಾಳಿ ಮಾಡಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು ಮಾಡಲು ಅನುಭವಿಸಲು ಕಡೆ ಕಡೆ ಪ್ರಕಟಗಳು</td>
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<td></td>
</tr>
</tbody>
</table>
A Bill further to amend the Karnataka Advocates' Welfare Fund Act, 1983.

Whereas, it is expedient further to amend the Karnataka Advocates' Welfare Fund Act, 1983 (Karnataka Act 2 of 1985) for the purposes herein after appearing.

Be it enacted by the Karnataka State Legislature in the Sixty-eighth year of the Republic of India as follows:

1. **Short title and commencement.**— (1) This Act may be called the Karnataka Advocates' Welfare Fund (Amendment) Act, 2017.

   (2) It shall come into force on such date as the State Government may, by notification appoint.

2. **Amendment of section 3.**— In the Karnataka Advocates' Welfare Fund Act, 1983 (Karnataka Act 2 of 1985) (hereinafter referred to as the Principal Act), in section 3, in sub section (2), in clause (k), for the words "by way of admission fee" the words, "by way of admission fee and any other fee including late fee under section 23A and penalty or contribution if any" shall be substituted.

3. **Amendment of section 15.**— In section 15 of the Principal Act,—

   (1) in sub-section (4),—

   (a) for the words "rupees one thousand" and "rupees five hundred" the words "rupees two thousand" and "rupees one thousand" shall be substituted respectively;

   (b) in the first proviso, for the words "rupees fifty" the words "rupees one hundred" shall be substituted;
(c) in the second proviso, for the words “rupees fifteen thousand” the words “rupees twenty five thousand” shall be substituted; and
(d) after the second proviso, the following provisos shall be inserted, namely:-

“Provided also that a member who has already paid a lumpsum amount of rupees fifteen thousand before the date of commencement of the Karnataka Advocates’ Welfare Fund (Amendment) Act, 2017 shall pay the balance amount of rupees ten thousand within one year from the date of such commencement or pay a sum of rupees one thousand every year along with an interest at the rate of 18 percent per annum on or before thirty first day of December till the balance is cleared failing which he shall be deemed to have voluntarily suspended practice for the purpose of this Act:

Provided also that where a member pays balance of such lumpsum amount within one year from the expiry of the due date along with a penalty of rupees one hundred per month it shall not be construed as deemed voluntary suspension of practice.”

(2) in subsection (6),-

(a) for the words “rupees five thousand” the words “rupees ten thousand” shall be substituted;
(b) in the proviso, for the words “one lakh rupees” the words “two lakh rupees” shall be substituted.

(3) after sub section (6) the following shall be inserted, namely :

“(7) Notwithstanding anything contained in this Act if a member who—

(a) has completed fifty years of practice and paid all the arrears to the fund; or
(b) having been enrolled as an advocate before completion of an age of forty years has attained an age of seventy five years,

fails to pay fees and penalty, if any, under subsection (4) or contribution and late fee under sub-sections (1) and (2) of section 23A he shall be eligible to claim entire amount payable to him under sub-section (1) of section 16 without deduction of any
4. Amendment of section 16.- In section 16 of the principal Act,-

(1) in sub-section (1),-
   (a) in the first proviso,-
      (i) for the words “five thousand rupees” and “rupees one lakh fifty thousand” the words “ten thousand rupees” and “rupees three lakhs” shall respectively be substituted.
      (ii) for clause (iii), the following shall be substituted, namely:-
         “(iii) an advocate who has voluntarily suspended practice for a period exceeding three years for the purpose of any employment, avocation or business or for appointment to an office of Chairperson, Vice-Chairperson or Member of any Commission, Corporation, Committee, Board, Body or other authority, either statutory or non-statutory constituted by any Central Government or any State Government.”

(b) in the second proviso, for the words “three thousand rupees” and “rupees fifty thousand” the words “five thousand rupees” and “rupees one lakh” shall be substituted respectively.

(2) after sub-section (6), the following proviso shall be inserted, namely:-

“Provided that if a member who has opted for payment of fees in a lumpsum, makes an application claiming amount specified in the schedule on account of cessation of practice on the ground of voluntary retirement he should have paid the entire lumpsum amount along with penalty, if any, specified in the second, third and fourth provisos to sub-section (4) of section 15 before making such application or should give a written consent for deduction of the lumpsum fee and penalty, if any, due at the time of final settlement of the amount.”
(6A) Where applications are received from members under sub-section (6) on account of cessation of practice on the ground of voluntary retirement total number of applications which may be considered for payment under this section during a year shall be fixed by the trustee committee having regard to its financial position, feasibility of future operation of the fund, need of the applicant and other relevant factors."

5. **Amendment of section 16A.**- In section 16A of the principal Act, in the proviso, for the words “rupees one lakh” the words “rupees one lakh fifty thousand” shall be substituted.

6. **Amendment of section 16B.**- In section 16B of the principal Act,-

(i) in sub-section (1), for the words “age of seventy years” the words “age of sixty five years” shall be substituted.

(ii) in sub-section (2), for the words “or one lakh rupees” the words “or one lakh fifty thousand rupees” shall be substituted.

7. **Amendment of section 21.**- In section 21 of the principal Act, in sub-section (2), for clause (b), the following shall be substituted, namely:-

“(b) a receipt for having paid rupees five hundred in the office of the Bar Council.”

8. **Amendment of section 23.**- In section 23 of the Principal Act,-

(i) for sub-section (1), the following shall be substituted, namely:-

“(1) Every Advocate shall affix welfare Fund stamps of the value of rupees fifty on every vakalath filed by him in the High court and rupees thirty on every vakalath filed by him in any court, other than High court or in any tribunal or other authority and no vakalat shall be filed before or received by, the High Court or any court, tribunal or other authority unless it is so stamped.”
(ii) in sub-section (1A), for the words “rupees five”, the words “rupees twenty” shall be substituted.

9. **Amendment of section 23A.** - In section 23 A of the principal Act, in sub-section (1), for the words “rupees five thousand”, the words “rupees ten thousand” shall be substituted.

10. **Substitution of schedule.** - For Schedule to the Principal Act. the following shall be substituted, namely:-

```
“SCHEDULE

(See subsection (1) of section 16)

Completed No. of year of practice       Entitlement
1) Not exceeding fifteen years          Rupees four lakhs
2) Exceeding fifteen years but not exceeding
   Thirty five years                     Rupees six lakhs
3) Above Thirty five years             Rupees eight lakhs"
```

11. **Transitory provision.** - Notwithstanding anything contained in the principal Act as amended by this Act, the Trustee committee shall not entertain any application under sub-section (6) of section 16 of Principal Act in respect of claims due to cessation of practice on the ground of voluntary retirement for a period of one year from the date of commencement of this Act.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Advocates’ Welfare Fund Act, 1983 [Karnataka Act 2 of 1983] to:-

1. Enhance Advocate Welfare Fund annual Membership fee,-
   (i) for completion of 15 years of practice from Rs. 1,000 to Rs. 2,000;
   (ii) for non completion of 15 years of practice from Rs. 500 to Rs. 1,000; and
   (iii) for failure penalty from Rs. 50 to Rs. 100 [Section 15(4)];

2. Enhance the lumpsum fee of Rs. 15,000 to Rs. 25,000 in lieu of payment of fee every year [Section 15(4)];

3. Enhance the amount payable where deemed suspension due to cessation of practice is more than five years from Rs. 1,000 to Rs. 2.00 lakhs [Section 15(6)];

4. Enhance the amount at the rate from Rs. 5,000 to Rs. 10,000 for every completed year subject to maximum from Rs. 1.5 lakh to Rs. 3.00 lakh towards payment from the fund on cessation of membership to member or nominee or legal heirs [Section 16(1)];

5. Extend the period of minimum practice from two years to three years who has voluntarily suspended practice due to any employment or on appointment to an office of Chairperson, Vice-Chairperson or Member of any Commission, Corporation, Committee, Board, Body or other authority, either statutory or non-statutory constituted by any Central Government or any State Government [Section 16(1)(iii)];

6. Enhance the maximum amount payable towards medical relief from Rs. 1.00 lakh to Rs. 1.5 lakh [Section 16A];

7. Enhance the fee amount for appeal against Trustee Committee under section 21(2)[b] from Rs. 100 to Rs. 500 towards the credit of the Advocate Bar Council;

8. Enhance vakalath amount to bear welfare fund stamps from Rs. 10 to Rs. 50 for High Court and Rs. 30 for other Courts [Section 23]; and from Rs. 5 to Rs. 20 in respect Interlocutory Application.

9. Enhance Senior Advocates’ yearly contribution from Rs. 5000 to Rs. 10,000 [section 23A].

Certain consequential and other amendments are also made.

Hence, the Bill.
Amendment to the Karnataka Advocates’ Welfare Fund (Amendment), Bill, 2017 (L.A.Bill No. 1 of 2017)

By Shri T.B.Jayachandra, Minister for Law, Parliamentary Affairs and Minor Irrigation.

I hereby give notice of my intention to move the following amendment to the Karnataka Advocates’ Welfare Fund (Amendment) Bill, 2017 (L.A.Bill No. 1 of 2017) namely:

Clause-3

In the said Bill, in clause 3, in sub-clause (1), in item (d), in the proviso sought to be inserted, the words and figures “along with an interest at the rate of 18 percent per annum” shall be omitted.

S. MURTHY
Secretary (I/C)
FINANCIAL MEMORANDUM

There will be an approximate recurring expenditure of Rs. 5.00 Crores by the proposed legislative measure.

T.B. JAYACHANDRA  
Minister for Law, Parliamentary Affairs and Minor Irrigation

S. Murthy  
Secretary [I/C]  
Karnataka Legislative Assembly
ANNEXURE

EXTRACT FROM THE KARNATAKA ADVOCATES' WELFARE FUND
ACT, 1983.

(KARNATAKA ACT 2 OF 1983)

3. Advocates' Welfare Fund.- (1) The State Government shall constitute a fund called the Karnataka Advocates' Welfare Fund for the payment of retirement and other benefits to the advocates and their dependents, in the State.

(2) There shall be credited to the Fund—

(k) amounts collected under section 15 by way of admission fee.

15. Membership of the Fund.-

(4) Every member who has completed fifteen years of practice shall pay a fee of rupees one thousand to the fund and who has not completed fifteen years of practice shall pay a fee of rupees five hundred to the fund on or before the thirty first day of December of every year, next after the year of becoming member, failing which, he shall be deemed to have voluntarily suspended practice for the purpose of this Act:

Provided that a member may pay such fee within six months from the expiry of the due date along with a penalty of rupees fifty per month, in which case it shall not be construed as deemed voluntary suspension of practice:

Provided further that a member who has completed fifteen years of practice may, in lieu of payment of fee every year, pay in a lumpsum rupees fifteen thousand.

(6) For every year of deemed suspension under sub-section (4) an amount of rupees five thousand per annum shall be deducted from out of the amount payable under sub-section (1) of section 16.

Provided that where a deemed suspension under sub-section (4) is consecutively for a period of five years and more, amount payable under sub-section (1) of section 16 shall not exceed one lakh rupees.
16. Payment from the Fund on cessation of practice. - (1) Where the cessation of practice,-

(i) is due to death of a member, his nominee and if there is no nominee,

or his dependents or heirs as the case may be; or

(ii) is due to reasons other than death, the member, shall be entitled to

receive an amount specified in the schedule, from out of the fund:

Provided that the following categories of members shall be entitled to receive an amount at the rate of five thousand rupees for every completed year of practice subject to a maximum of rupees one lakh fifty thousand namely:-

(i) an advocate who becomes member after attaining an age of forty years except those who have become members prior to the commencement of the Karnataka Advocates' Welfare Fund (Amendment) Act, 2010;

(ii) an advocate enrolled after attaining an age of forty years;

(iii) an advocate who has voluntarily suspended practice for a period exceeding two years for the purposes of any employment, avocation or business;

(iv) an advocate enrolled after retirement, dismissal or removal from service or employment;

(v) an advocate who has become member on or after the first day of August 2000 and has attained an age of sixty years on the date of becoming member;

(vi) an advocate who becomes member on transfer from other states, after attaining an age of forty years:

Provided further that an advocate who had become member prior to the second day of April, 1997 and has failed to pay balance fee due and has not been re-admitted to the fund after the second day of April, 1997, shall be entitled only to an amount at the rate of three thousand rupees for every completed year of practice but not exceeding an amount of rupees fifty thousand and this amount shall be paid to him or to his nominees, and where there are no nominees to his dependants or heirs as the case may be on cessation of practice.

XX XX XX

(6) An application for payment from the Fund shall be preferred to the trustee committee in such form as may be prescribed.

XX XX XX
16A. Medical relief.- (1) If any member suffering from such serious ailment as may be prescribed undergoes treatment for the prescribed ailment, he may apply to the Trustee committee in such form along with such documents as may be prescribed for payment from the fund towards the amount actually incurred for the treatment:

Provided that, the amount payable under this section shall not exceed rupees one lakh or fifty percent of the amount payable under section 16, whichever is less.

(2) The member should have completed five years of practice as a member of the fund on the date of treatment.

XX        XX        XX

16B. Part payment from the fund during financial hardship.- (1) A member who has attained the age of seventy years and has completed twenty years of practice as an advocate and twelve years as a member of the fund is facing a financial hardship may apply in a prescribed form to the trustee committee seeking part payment from the fund. The Situation leading to such financial hardship shall be such as may be prescribed.

(2) If the trustee committee is satisfied with the claim of the applicant it may, with the prior approval of the Bar Council, sanction an amount equivalent to fifty percent of entitlement of the applicant under section 16 or one lakh rupees whichever is less.

XX        XX        XX

21. Appeal against decisions of trustee committee.-

XX        XX        XX

(2) The appeal shall be in the prescribed form and shall be accompanied by,-
(a) a copy of the order appealed against; and
(b) a receipt evidencing payment of one hundred rupees to the credit of the Bar Council, in any of the branches in Karnataka of any Scheduled Bank.

XX        XX        XX

23. Vakalath to bear stamps.- (1) Every Advocate shall affix Welfare Fund stamps of the value of rupees ten on every vakalath filed by him and no vakalath shall be filed before or received by any court, tribunal or other authority unless it is so stamped.

(1A) Every Advocate shall affix Welfare Fund stamp of the value of rupees five one every interlocutory application.

XX        XX        XX
23A. Contribution by Senior Advocate.- (1) Every designated Senior Advocate shall contribute rupees five thousand in every financial year to the Fund before thirty first March.

<table>
<thead>
<tr>
<th>Completed years of practice</th>
<th>Entitlement</th>
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<tbody>
<tr>
<td>(1) Not exceeding ten years</td>
<td>Rupees one lakh fifty thousand</td>
</tr>
<tr>
<td>(2) Exceeding ten years but not exceeding twenty years</td>
<td>Rupees two lakhs</td>
</tr>
<tr>
<td>(3) Exceeding twenty years but not exceeding thirty years</td>
<td>Rupees two lakhs fifty thousand</td>
</tr>
<tr>
<td>(4) Exceeding thirty years but not exceeding forty years</td>
<td>Rupees three lakhs fifty thousand</td>
</tr>
<tr>
<td>(5) Exceeding forty years</td>
<td>Rupees four lakhs</td>
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